GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

STARRED QUESTION NO:455 ANSWERED ON:05.09.2011 ANTI-DUMPING MEASURES Rao Shri Kavuri Samba Siva;Shanavas Shri M. I.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any cases of dumping of goods by other countries have been reported during the last three years and if so, the details thereof;

(b) the details of the domestic industries which are likely to be adversely affected either directly or indirectly by such dumping efforts;

(c) the details of the anti-dumping measures taken or being contemplated by the Government to ensure fair trade and provide level playing field to the domestic industries during the said period;

(d) whether countries like Saudi Arabia are mounting intense pressure on the Government to withdraw anti-dumping duty imposed on the plastic raw materials; and

(e) if so, the reaction of the Government thereto?

Answer

MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 455 FOR ANSWER ON 5TH SEPTEMBER 2011 REGARDING "ANTI-DUMPING MEASURES"

(a) & (c) : Yes. The details regarding investigations initiated by the DGAD and action taken by the Government during the last three years (1.4.2008-31.3.2011) are as follows:

```
Year No. of cases initiated Anti Dumping Duties(Provisional/Definitive) 
imposed by Central Government
```

2008-09 21 17 & 4 cases terminated

2009-10 15 12 & 2 cases terminated

2010-11 15 2 (1 provisional duty) (1 case is closed. In 11 cases investigations are ongoing. In 2 cases DGAD has finalized findings and conveyed its recommendations to the Department of Revenue for final determination)

(b): The concerned domestic industries are indicated in Annexure.

(d) & (e): The Government of Saudi Arabia has raised the issue of imposition of anti-dumping duties on imports of polypropylene at various high-level interactions with Government of India. It has been conveyed to Government of Saudi Arabia that the anti-dumping proceedings are quasi-judicial and that a solution needs to be explored keeping in view the provisions of the applicable legal framework.

ANNEXURE

1. All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/Flat Yarn of Polyester (FDY)

- 2. Plain Medium Density Fibre Board
- 3. Power Steering Gear System
- 4. Thyionyl Chloride
- 5. Plastic Processing Machinery
 6. Cathode Ray Television Picture Tubes III
- 7 Nylon Tyre Cord Fabrics
- 8. Flax Fabrics

```
9. Tyres Curing Presses
10. Ceramic tiles
11. Radial Tyres,
12. Pencillin - G - II
13. Phosphoric Acid,
14. Diethyl Thio Phosphoryl Chloride (DETC/DETPC)
15. Cold Rolled Products of Stainless Steel
16. Hot Rolled Steel Products
17. Front Axle Beam and Steering Knuckles
18. Carbon Black,
19. Certain Phosphorus based chemical compounds,
20. Viscose Staple Fibre,
21. Polypropylene,
22. Synchronous Digital Hierarchy (SDH) transmission equipment
23. Recordable Digital Versatile Disc [DVD]
24. Circular Weaving Machines
25. Barium Carbonate
26. Coumarin
27. Pencillin-G Potassium; and 6-APA
28. 1,1,1,2-Tetrafluoroethane or R-134 a of all types
29. Phenol
30. Acetone
31. PVC Paste Resin
32. Sodium tripoly phosphate (STPP)
33. Glass Fibers
34. Seamless Tubes
35. PVC Flex Films
36. Polypropylene,
37. Certain Hot Rolled Flat Products of Stainless Steel
38. Azodicarbonamide
39. Sewing Machine Needles
40. Caustic Soda,
41. Paranitroaniline,
42. Stainless Steel Cold Rolled Flat products of 200 series having width below 600 mm,
43. Stainless Steel Cold Rolled Flat products of 400 series having width below 600 mm,
44. Soda Ash,
45. Opal Glassware
46. Geogrid,
47. Morpholine,
48. Melamine,
49. Aniline,
50. Pentaerythritol,
51 Phosphoric Acid of all grades and all concentrations (excluding agriculture/fertilizer grade)
```